

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

SPECIAL BENCH

CP No.1188/2016

IN THE MATTER OF:

Pr. Commissioner of Income Tax-6, New Delhi

.....PETITIONER

Vs.

Registrar of Companies, Delhi & Ors.

..... RESPONDENT

SECTION :

Under Section 560 (6)

Order delivered on 07.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN,
Hon'ble member (Technical)

For the Petitioner

: Mr. Raghvendra Kishore Singh, Advocate
Mr. Sumeet Prakash, Advocate

For the Respondent

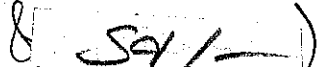
: Mr. Manish Raj, Company Prosecutor, ROC Delhi

ORDER

Learned Counsel for the petitioner is present and seeks a short adjournment. Mr. Manish Raj, Company Prosecutor for Registrar of Companies, Delhi is also present and does not oppose the adjournment.

In the circumstances, the matter is posted for hearing on 04.8.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.7.2017